



भारतीय प्रतिभूति और विनियम बोर्ड  
Securities and Exchange Board of India

Completion of Recovery Proceedings against Vikas Lifecare Limited in the matter of Vikas Lifecare Limited initiated under Recovery Certificate No. 8713 of 2025

Recovery Certificate No. **8713 of 2025** dated **April 25, 2025** was drawn **Vikas Lifecare Limited [Defaulter] PAN: AADCA5571A** for a sum of Rs. 2,07,000/- (Rupees Two Lakh & Seven Thousand Only) along with further interest, all costs, charges and expenses incurred in respect of all the proceedings taken for recovery of the said sum, for non-payment of penalty imposed by AO vide Order No. **Order/AS/RM/2024-25/31186** dated **February 06, 2025** in the matter of **Vikas Lifecare Limited**.

In view of the recovery of the dues towards full and final settlement of the dues from the defaulter in the case, the said certificate is hereby completed in exercise of powers under sub-section (1) of Section 28A of the Securities and Exchange Board of India Act, 1992 read with Section 224 and section 225 and Rule 12 of the Second Schedule to the Income Tax Act, 1961.

— Signed

February 27, 2026  
New Delhi

Rajan Kumar  
Deputy General Manager & Recovery Officer



राजन कुमार / Rajan Kumar  
वसूली अधिकारी एवं उप महाप्रबंधक  
Recovery Officer & Deputy General Manager  
भारतीय प्रतिभूति और विनियम बोर्ड  
Securities and Exchange Board of India  
उत्तरी प्रादेशिक कार्यालय / Northern Regional Office  
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